

Therefore, I urge the Union Government to introduce the Boeing service to Lilabari in Assam.

- (vii) **Need to take appropriate steps to meet the situation arising out of inadequate rains in the Country**

[Translation]

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Deputy Speaker, Sir, so far there has been scanty rainfall all over the country this year. According to meteorologists there will be inadequate rainfall this year. Due to non-arrival of monsoon in time the farmers in many States like Maharashtra, Andhra Pradesh, Gujarat, Rajasthan, Haryana, Delhi, Uttar Pradesh, Orissa etc. are not able to sow the Kharif crops. Even the water level has receded as a result of which the tubewells and other means of irrigation have been rendered nonfunctional. There is acute shortage of fodder for animals and drinking water. News of death of cattle has been reported from many areas. Neither the Central Government nor the State have taken advance steps to combat such a situation. Nothing is being done even now. There is no buffer stock of foodgrains. Therefore, through the House, I request the Central Government to take necessary steps to meet the situation arising out of the impending drought condition, increase the buffer stocks of foodgrains and make arrangements for supply of fodder at major centres. Public Distribution system should be strengthened and made efficient. Rail and road transport system should be geared to transport food supplies and fodder on priority basis.

[English]

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet again after Lunch 14.45 hours.

13.44 hrs.

*The Lok Sabha then adjourned for Lunch till Forty-five minutes past Fourteen of the Clock.*

14.45 hrs.

*The Lok Sabha re-assembled after Lunch at Forty Five minutes past Fourteen of the Clock.*

[MR. SPEAKER in the Chair]

#### PAPERS LAID ON THE TABLE

**Notifications under All India Services Act, 1951 and Annual Report of Central Vigilance Commission for the Period (1st January '90 to 31st December '90 etc)**

[English]

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIGHULAMNABIAZAD): On behalf of Shrimati Margaret Alva, I beg to lay on the table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations 1992 published in Notification No. G.S.R. 193 in Gazette of India dated the 9th May, 1992.
  - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1992 published in Notification No. G.S.R. 194 in Gazette of India dated the 9th May, 1992.
  - (iii) G.S.R. 195 published in Gazette of India dated the 9th May, 1992 containing Corrigendum to the Notification No. G.S.R. 587 dated the 19th October 1992.